

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE SEVENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION NO: 31227 OF 2024

Between:

Donda Koushik, S/o, Donda Anantharamulu, Aged about 20 years, Occ.
Student, Res. 4-18, Konijerla Mandalam, Khammam-507305, T.G.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Iffis Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for exercise the web options for the ongoing/next phase of counseling, for admission/counseling into undergraduate AYUSH Courses i.e., BHMS, for academic year 2024-2025, under "B" Category Management Quota for ongoing/next phase of counseling, for admission into BHMS, Course, as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner request to exercise the web options for the ongoing/next phase of counseling, but the 2nd respondent has not considered petitioner request, for admission/counseling into undergraduate AYUSH Courses BHMS, for academic year 2024-2025, under "B" Category Management Quota.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

direct the 2nd respondent to consider the petitioner request to permit him to exercise the web options for the ongoing/next phase of counseling, for admission/counseling into undergraduate AYUSH Courses i.e., BHMS, for academic year 2024-2025, under "B" Category Management Quota for ongoing/next phase of counseling, pending disposal of writ petition.

**Counsel for the Petitioner: SRI ABDUL KABEER REPRESENTING FOR
SRI ABDUL SAGEER**

**Counsel for the Respondent No.1: SRI T. RAMESH, ASST. GP FOR MEDICAL,
HEALTH & FW**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.31227 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Kabeer, learned counsel represents Mr. Abdul Sageer, learned counsel for the petitioner.

Mr. T. Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. In this writ petition, the petitioner *inter alia* seeks a direction to respondent No.2 to accept the representation dated 05.11.2024 submitted by the petitioner and permit the

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petitioner for admission/counselling into Under Graduate AYUSH course *i.e.*, BHMS for the academic year 2024-25.

4. Learned counsel for the petitioner submits that the petitioner has appeared in NEET (UG) 2024 and obtained All India Rank of 895026. The petitioner was allotted seat in MNR Homeopathic Medical College, Sangareddy, but due to ill-health he could not report to the aforesaid college within the stipulated time and that the name of the petitioner was listed in not joining list. It is further submitted that with regard to the grievance of the petitioner, the petitioner has submitted representation dated 05.11.2024. It is also submitted that the aforesaid representation failed to evoke any response and the writ petition be disposed of with the direction to respondent No.2 to decide the representation by a speaking order.

5. On the other hand, learned Standing Counsel for respondent No.2 submits that suitable action on the aforesaid representation shall be taken by respondent No.2.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with the direction to respondent No.2 University to decide the representation submitted by the petitioner by a speaking order within three days from today. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- P.PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family, The State of Telangana, Ifis Department, Secretariat Buildings, Hyderabad
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI ABDUL SAGEER, Advocate [OPUC]
4. One CC to SRI A. PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL, HEALTH & FW, High Court for the State of Telangana. [OUT]
6. Two CD Copies

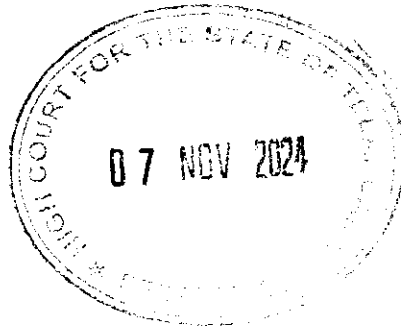
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CC TODAY

HIGH COURT

DATED:07/11/2024



ORDER

WP.No.31227 of 2024

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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11/11/24